

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bikaner A Power Transmission Limited (BAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 63/TL/2025

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited.

Petitioner : Bikaner A Power Transmission Limited (BAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, BAPTL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of transmission charges discovered through the competitive bidding process for the "Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A" (the "Project") and for the grant of a transmission licence for establishing the Project. He further submitted that the Petitioner has also complied with all the requirements as specified in the Transmission Licence Regulations, 2020. The representative further submitted that the name of the Petitioner company has been changed and sought liberty to file an affidavit to that effect along with the supporting documents in respect thereof.

2. Considering the submissions made by the Petitioner's representative, the Commission permitted the Petitioner to an affidavit placing on record the change in name of the Petitioner's company within two days.
3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)